

25.08.2009

OA No. 458/2008

Mr. C.B. Sharma, Counsel for applicant.
Mr. V.S. Gurjar, Counsel for respondents.

Copy given to
1/60 762 8163
26/8/09

Learned counsel for the applicant submits that the applicant has been granted the relief, as prayed for by him in the OA, as such this OA does not survive now.

In view of what has been stated, the present OA has become infructuous, which is disposed of accordingly.

(B.L. KHATRI)
MEMBER (A)

(M.L. CHAUHAN)
MEMBER (J)

AHQ

(M.L. CHAUHAN)
(A) MEMBER

(M.L. CHAUHAN)
(A) MEMBER

CHA

25.08.2009
P.T.

After due consideration of the facts and arguments of the parties, it is ordered as follows:

1. The application for grant of relief is dismissed.

2. The costs of the application are to be borne by the applicant.